

link projects has been completed by National Water Development Agency (NWDA) and sent to party States in March 2019.

As per the draft DPR, this link project will benefit about 9.38 lakh ha of area in Telangana, Andhra Pradesh and Tamil Nadu States. Out of seven States concerned, four States have furnished suggestions/comments on the draft DPR.

(c) and (d) The stage of implementation of a project would be reached after its DPR is prepared with the consensus of concerned States and the requisite statutory clearances are obtained. No Inter-linking of Rivers project has reached the implementation stage.

(e) and (f) Hon'ble Chief Minister of Tamil Nadu has requested the Central Government to prepare DPR for Godavari-Kauveri link project expeditiously.

#### **Proposal pending for KLIP**

83. SHRI B. LINGAIAH YADAV: Will the Minister of JAL SHAKTI be pleased to state whether a proposal is pending for consideration with the Central Government as regards Kaleshwaram Lift Irrigation Project (KLIP), which was taken up at an estimated cost of rupees one lakh crore, to provide irrigation to the parched lands in the State as a National Project and whether adequate budgetary provision have been made for it?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): The Water Resources~Projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. In order to supplement the efforts of the State Governments, Government of India provides technical and financial assistance to encourage sustainable development and efficient management of water resources through various schemes and programmes such as Accelerated Irrigation Benefits Programme (AIBP) etc. under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) as per the guidelines of such schemes.

Kaleshwaram Project was accepted by Advisory Committee of the then MoWR, RD & GR (now DoWR, RD & GR, Ministry of Jal Shakti) on 06.06.2018 for an estimated cost of ₹80190.46 crore.

Further, a proposal for investment clearance in respect of above Project was submitted by the State Govt. in Aug, 2018. However, the State Govt has not submitted details regarding clearances from Ministry of Tribal Affairs, Govt of India and Rehabilitation and Resettlement Plan of this project.

Inclusion of projects for funding under PMKSY-AIBP/Scheme of National Project is dependent upon various statutory clearances, investment clearance, fulfillment of criteria laid down in the guidelines of the scheme, availability of funds, scope of the scheme etc.

#### **Sewage treatment plants**

84. KUMARI SELJA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of the presence of massive amount of untreated sewage in Indian rivers;

(b) if so, the steps being taken by Government to ensure treatment of sewage before disposal into rivers;

(c) the details of the Sewage Treatment Plants, funds allocated, utilised, capacity, vacancy — State/UT-wise, with special reference to Haryana; and

(d) the details of the action taken for non-compliance under the Water Act, 1974 for the last three years, with special reference to Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) As per report published by Central pollution Control Board (CPCB) in March, 2015; sewage generation from urban areas in the country is estimated at 61, 948 million litres per day (mld), against which available sewage treatment capacity was only 23,277 mld. Of this, operational capacity of sewage treatment plants was found to be 18,883 mld. The State/ UT-wise details of sewage generation from urban areas and corresponding sewage treatment capacity available, including Haryana, are given in Statement-I (*See below*).

Cleaning of rivers and prevention of discharge of untreated sewage is a continuous process and Central Government is supplementing the efforts of the State Governments in this regard. The Central Government assists State Governments and